

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.202- IA 789 of 2020
ITEM No.203- IA/593(AHM)2022
in
CP(IB) 128 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

V/s

Varia Aluminium Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Arjun Padhiyar, Adv. for Mr. Atul Sharma, Adv.

For the Respondent

: Mr. Neel Vasant, Adv. for Mr. Tirth Nayak, Adv. for R-5
in IA 593 of 2020

ORDER

IA 789 of 2020

Ld. Counsel for the applicant submitted that respondent no.1,3 & 5 have filed their reply. None present for the respondents.

List for further consideration on 12.07.2024.

IA/593(AHM)2022

As per record, respondent is not served with the notice. Applicant is directed to issue fresh notice upon respondents.

List for further consideration on 12.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)